



**Regional Office, Bhiwani Region**  
**Haryana State Pollution Control Board**  
SCF-32, Opp. Community Centre, Sector-13, HUDA, Bhiwani  
Website – [www.hspcbrojr@gmail.com](mailto:www.hspcbrojr@gmail.com)

**HSPCB/BHI/2023/1604-1606**

**Dated: 12-09-2023**

To

The Registrar  
Hon'ble National Green Tribunal  
Faridkot House, Copernicus Road,  
New Delhi  
Email ID:- [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

**Sub: "Action Taken Report in the matter of O.A. No. 324/2023 titled as Harish Jindal vs State of Haryana" in compliance of Hon'ble National Green Tribunal order dated 29.05.2023.**

Kindly refer to the subject noted above, please find the enclosed herewith the report on behalf of Joint Committee comprising of HSPCB, District Magistrate, Bhiwani in compliance of order dated 29.05.2023 in O.A. No. 324/2023 titled as Harish Jindal vs State of Haryana in compliance of Hon'ble National Green Tribunal.

Submitted for kind information and further necessary action please.

**DA/As above**

VIJAY  
CHAUDHARY  
Digitally signed by  
VIJAY CHAUDHARY  
Date: 2023.09.12  
16:08:05 +05'30'  
**Regional Officer**  
**Bhiwani Region**  
**For Haryana State Pollution Control Board**

**Endst. No: HSPCB/BHI/2023/**

**Dated: 12-09-2023**

A copy of the above is forwarded to the following for information and further necessary action please –

1. The Member Secretary, HSPCB, Panchkula
2. The Deputy Commissioner, Bhiwani

VIJAY  
CHAUDHARY  
Digitally signed by VIJAY  
CHAUDHARY  
Date: 2023.09.12 16:08:20  
+05'30'  
**Regional Officer**  
**Bhiwani Region**  
**For Haryana State Pollution Control Board**

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

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**Action taken report In the matter of OA No. 324/2023  
Titled Harish Jindal vs State of Haryana**

The above said OA has been disposed-off by this Hon'ble NGT vide order dated 29.05.2023 with the following directions:-

1. That Complaint is that Adarsh Nagar is thickly populated residential area where a stone crusher is being run up M/s ABRM Construction Material Private Limited in a wholly illegal manner causing huge air, water and noise pollution. The crusher is running in violation of conditions of consent and other permission conditions and also does not meet the siting criteria. That I am unable to attend the Hon'ble Court due to the above mentioned engagements.
2. In our view the complaint in the matter, at the first instance can be looked into by the local authorities and for the purpose whereof, we constitute a joint Committee comprising State PCB and District Magistrate, Bhiwani who shall visit the site, collect relevant information, and if find the complaint to be correct, would take appropriate remedial/ preventive action, within two months.

That in compliance of the order dated 29.05.2023, the Ld. Deputy Commissioner; Bhiwani constituted the team of SDM, Tosham, District Bhiwani and Regional officer, HSPCB, Bhiwani to visit the site and to prepare the detail report.

That the site of stone crushing unit M/s ABRM Construction Material Private Limited, Village Khanak, Tehsil Tosham, Bhiwani, site of boosting stations in village Khanak as mentioned in the complaint of Sh. Harish Jindal and site of water storage tanks open to sky in Village Khanak, was visited on 26.07.2023 by the team comprising of SDM, Tosham, Regional officer, HSPCB, Bhiwani, Naib Tehsildar, Tosham along with concerned Patwari of Village Khanak. The point-wise report of the grievances in the above said OA is given as under:-

- I. That the ABRM Construction Material Private Limited, Village Khanak, Tehsil Tosham, Bhiwani is having total land measuring 33 kanal 8 Marla in its name having Khasra No. 197//16-17-24-25, 204//4/1, Total 33 Kanal, 8 Marla. The copy of land papers submitted in CTE applications is attached herewith as **Annexure-R1**.
- II. That the Stone crushing units M/s ABRM Construction Material Private Limited, Village Khanak, Tehsil Tosham, Bhiwani has been established on land measuring 24 Kanal-0 Marla having Khasra No. 197/16(8-1), 17 Min(7-10), 24 Min(2-0), 25 Min(16-10), after obtaining prior Consent to Establish (CTE) from the HSPCB vide letter n. 313129221BHICTE10884718 dated 07.04.2021. Copy of CTE is enclosed herewith as **Annexure-R2**.
- III. That after obtaining CTE the unit applied for 1st CTO vide application no. 30303245 Dated 17.11.2022 and same has been refused vide letter no. 313129223BHICTOA30303245 Dated 10.01.2023 and during the pendency of CTO application a complaint of Sh. Harish Jindal, R/o Village Khanak was received against the above said crushing units regarding not meeting the siting norms. Therefore, the fresh siting parameters reports was sought from Tehsildar, Revenue Department, Tosham by Regional officer, HSPCB, Bhiwani & as per siting parameters report submitted by Naib Tehsildar, Tosham, Bhiwani vide is letter no. 1224 dated 22.12.2022, the distance of the land of stone crushing units from the outer limit of Major District Road was reported as 0 KM against the limits of 0.1 KM accordingly CTO application was refused on dated 10.01.2023. Copy of refused CTO is enclosed herewith as **Annexure-R3** & Copy of Tehsildar, Tosham Report dated 10.01.2023 is enclosed herewith as **Annexure-R4**.
- IV. That thereafter the said unit is again applied for CTO (Consent to Operate) vide application no. 32815268 Dated 14.01.2023 and represented that the crusher unit has been installed on 24 Kanal of the land out of total land 33 Kanal-08 Marla & the land on which the crushing units has been established is meeting the siting norms. That fresh siting parameter reports was again sought from Naib Tehsildar, Revenue Department by Regional officer, HSPCB, Bhiwani and Tehsildar vide is

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report dated 23.01.2023 as confirmed that the plant and machinery of the ABRM Construction Material Private Limited has been established on the Khasra No. 197//16(8-1), 17 Min(7-10), 24 Min(2-0), 25 Min(16-10), Total 24 Kanal-0 Marla. The minimum distance of MDR is 102 Meters. Copy of Naib Tehsildar Report dated 23.01.2023 is enclosed herewith as **Annexure R5**. The CTO was granted vide letter no. 313129223BHICTOA32815268 dated 24.01.2023. Copy of CTO are enclosed herewith as **Annexure R6**.

V. That the land of the stone crusher plant is found to be located at the distance of 102 meters from the MDR (Major District Roads) i.e. Tosham-Hisar Road. The report submitted by the Patwari Revenue Department, Khanak, Bhiwani on 19.07.2023 is attached herewith as **Annexure-R7**.

VI. That there is a fully covered boosting station in Village Khanak which is equipped with 20 HP. The boosting station is located at the distance of 950 meters from the crushing units. The photographs of the same are attached herewith as **Annexure-R8**.

But as per the notification 11.05.2016, the minimum distance required from the source of water supply of more than 20 KLD capacity (Open to sky) is 1.5 KM and there is no specific siting parameters from the boosting station.

VII. The source of water supply open to sky of more than 20 KLD is also located in Village Khanak towards North East direction of the village Khanak, which is situated at the distance of 2.5 KM on the site of the above said stone crushers. Hence, meeting the siting norms as per notification 11.05.2016.

VIII. That as per notification 11.05.2016, the minimum distance required from village abadi i.e. from the outer phirni is equal to 1 KM. (the distance to be measure from the outer phirni & where there is no outer phirni, the distance to be measure Lal Dora of the village).

IX. That as per report and verified by the team, the actual distance of the unit from the outer phirni of village Khanak is found to be 1.5 KM, which is meeting the siting norms as per notification 11.05.2016.

*N. [Signature]*

- X. That as per the report of Patwari, the president Colony i.e. Adarsh Colony, in the ownership of Central Govt. is located on Khasra NO. 150/21, 151/26, 168/3/4/5/6/15, 169/1-2-3/1-9/1-10 nearest khasra no. 168/15 is situated from the site of stone crusher i.e. M/s ABRM Construction Material Private Limited at Khasra No. 197/16-17 Min, 24 Min, 25 MIN. The copy of the report submitted by the concerned Patwari of the Revenue Department as annexed as Annexure-R2. But as per notification dated 11.05.2016, the distance to be measured from the outer phirni of the village & there is no mention about any abadi/colony located outside village phirni.
- XI. That the site of the stone crushing units was inspected by the team of Regional officer, HSPCB, Tehsildar, Tosham and SDM, Tosham on dated 26.07.2023 to verify the status of APCM installed and during verification the unit has installed APCM i.e. physical control measures i.e. covered sheds of GI sheets 02 nos., water sprinklers, wind breaking wall, metal road, 02 nos. of water storage tank of capacity 71 KL as per notification dated 11.0.2016 and the unit has also planted 300 plants as green belt. Copy of inspection report dated 26.07.2023 is enclosed herewith as **Annexure-R9**.
- XII. That the samples of air emissions from the premises of the crushing units were also collected by Sh. Anuj Narwal, HSPCB, AEE and as per analysis report No. 211-12 dated 29.07.2023, the contribution of SPM level is found to be 410 ug/NM<sup>3</sup>, which is prescribed limits of 600 ug/NM<sup>3</sup>. Copy of the analysis report is enclosed herewith as **Annexure R10**.
- XIII. That the status report of providing green belt by the crushing units has been sought by the Regional officer, Bhiwani from District Forest Officer, Bhiwani vide letter no. 1409 dated 25.07.2023. Copy is enclosed herewith as **Annexure-R11** & District Forest Officer, Bhiwani vide office letter no. 1078 dated 03.08.2023 has informed that the unit has provided 326 nos. of plants at site, which has been found as per notification dated 11.05.2016. Copy enclosed herewith as **Annexure R12**.

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That the stone crushing units is to be established as per notification dated 11.05.2016 and operating meeting the Environmental Norms.

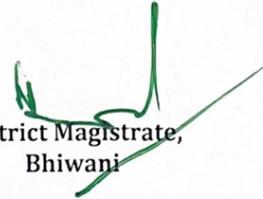
Submitted for kind consideration of this Hon'ble Tribunal please.

 11-8-23

Regional officer,  
Bhiwani Region

 11/8/23

SDM  
Tosham



District Magistrate,  
Bhiwani






**HARYANA STATE POLLUTION CONTROL BOARD**
**HSPCB SCF-32, sector 13, HUDA, Bhiwani Ph. 01664-240259**
**Email:- hspcbrojr@gmail.com**
**Website: www.hrocmmns.nic.in E-Mail - hspcbho@gmail.com**
**Telephone No.: 0172-2577870-73**

**No. HSPCB/Consent/ : 313129221BHICTE10884718**
**Dated:07/04/2021**
**To.**

**M/s : ABRM CONSTRUCTION MATERIAL PRIVATE LIMITED  
VPO KHANAK TEH TOSHAM (BHIWANI)  
BHIWANI  
127040**

**Sub. : Grant of consent to Establish to M/s ABRM CONSTRUCTION MATERIAL PRIVATE LIMITED**

Please refer to your application no. 10884718 received on dated 2021-03-24 in regional office Bhiwani.

With reference to your above application for consent to establish, M/s ABRM CONSTRUCTION MATERIAL PRIVATE LIMITED is hereby granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR
<b>Period of consent</b>	07/04/2021 - 06/04/2026
<b>Industry Type</b>	Stone crushers
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	320.20001
<b>Total Land Area (Sq. meter)</b>	12140.0
<b>Total Builtup Area (Sq. meter)</b>	7000.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.7 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank
2. Trade	
<b>Permissible Domestic Effluent Parameters</b>	
1. NA	
<b>Permissible Trade Effluent Parameters</b>	
1. NA	mg/l
<b>Number of stacks</b>	1
<b>Height of stack</b>	

1. NA	
<b>Permissible Emission parameters</b>	
1. SPM	600 micro gm/m <sup>3</sup>
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day

*Regional Officer, Bhiwani*

*Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The industry has declared that the quantity of effluent shall be 0.7 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, .7 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

#### **Specific Conditions**

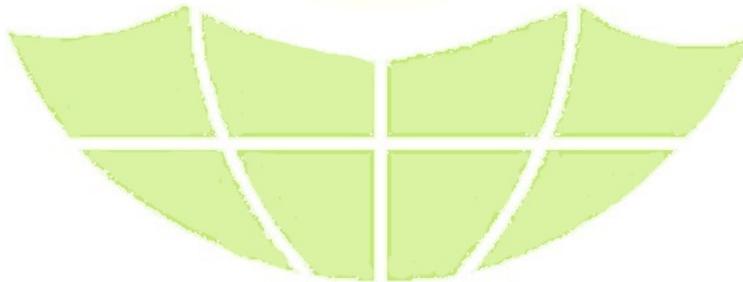
#### **Other Conditions :**

1. The stone crusher plant shall be established on the same land for which land paper has been submitted by the unit in online application.
2. That the unit will abide with all the directions of the notification dated 11.05.2016 and unit will ensure all compliance as per the commitment made in the shape of undertaking/affidavit and any variation if found at any stage at any time in respect of documents submission and commitment/undertaken made therein, CTE so granted shall be deemed revoked and unit/project proponent will be liable for appropriate action as per law.
3. That the unit will be established strictly as per latest notification dated 11.05.2016.
4. The unit will install air pollution control measure (APCM) as per notification dated 11.05.2016.
5. Unit will apply for first CTO after the installation of plant and machinery and completion of latest APCM as per notification 11.05.2016 before commissioning.
6. Unit will take all necessary clearances from all the concerned departments/agencies.
7. In case at any stage, if aravali plantation/Gair Mumkin Pahar will be declared as forest by the concerned department / by any court of law / Govt./Forest Department etc, and if unit fails to meet prescribed siting norms, this CTE so granted shall be deemed revoked.
8. This CTE is valid for 05 years or up to the commissioning of the unit whichever is earlier.
9. The unit will use / purchase raw materials from the legal mines.
10. The unit will abide with the directions/guidelines HSPCB/CPCB/ any court decision/ direction of any competent authority.
11. The unit will abide for the production capacity up-to average 5000 MT/day.
12. This CTE is without prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply the provisions of said notification dated 11.05.2016, conditions of CTE, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to establish so granted shall be revoked automatically without giving any notice.
13. The CTE from pollution angle shall not provide immunity from any other Act/Rules applicable to the unit.

## HARYANA STATE

*Regional Officer, Bhiwani*

*Haryana State Pollution Control Board.*





**HARYANA STATE POLLUTION CONTROL BOARD**

**SCF-32, sector 13, HUDA, Bhiwani Ph. 01664-240259 Email:- hspcbrojr@gmail.com**



No. HSPCB/Consent/ : 313129223BHICTOA30303245

Dated:10/01/2023

To.

**M/s :ABRM CONSTRUCTION MATERIAL PRIVATE LIMITED  
VPO KHANAK TEH TOSHAM (BHIWANI)  
BHIWANI**

**Subject: Refusal of consent to operate under Air Act, 1981**

Please refer to your application no. 30303245 dated **2022-11-17** received in the board for consent to operate under Air (Prevention & Control of Pollution) Act, 1981.

Your above referred application has been examined by the Board and it has been established that the application submitted by you is incomplete and not conforming to the requirement of the provisions of the Air (Prevention & Control of Pollution) Act, 1981, as per policy of the Board. Accordingly, Show Cause Notice for refusal of consent under above said Act containing the said shortcoming/ incompleteness was issued by the Board dated **2022-11-22**. But you have failed to submit the satisfactory reply of the above said show cause notice and submit compliance of the observations. You have failed to take corrective measures for the shortcoming and incompleteness in your application as per given below:-

A complaint was received against the unit through D C office Bhiwani and through CM Window Portal that the unit is not meeting the Siting Norms as per notification dated 11.5.2016. Accordingly Fresh Siting Parameters report was sought from Tehsildar Revenue Department, Tosham. Report received through email on 10.1.2023.

Whereas as per the report received from Naib Tehsildar Tosham on 10.01.2023, the unit is not meeting siting parameter w.r.t point 2 i.e. required minimum distance from major district road and other road which is shown as 0 km while it should be at least 0.1 km as Notification dated 11.05.2016. As per the fard jamabandi, the unit ABRM CONSTRUCTION MATERIAL PRIVATE LIMITED is having land on 197//16,17,24,25, 204//4/1, which is shown to be not meeting siting parameter by Naib Tehsildar Tosham, Distt. Bhiwani

In view of the above stated facts, the consent to operate under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 sought vide your above referred application, is hereby refused due to the above shortcomings / incompleteness.

In future, your unit will be discharging effluent and emitting air emissions into the atmosphere at your own risk in violation of the above said Act and rendering yourself liable for legal action under section 38/39 of the Air (Prevention & Control of Pollution) Act, 1981.

*Regional Officer, Bhiwani*  
*Haryana State Pollution Control Board.*



## Verification Report of Tehsildar

Description	Required distance in K.M. (measured as the crow flies from the nearest boundary of the land to the periphery of the feature concerned)	Actual distance as per revenue record (measured as the crow flies from the nearest boundary of the land to the periphery of the feature concerned).
<b>ABRM CONSTRUCTION</b> <b>MATERIAL LIMITED HISAR</b> मौजा खानवा न-खानवा 197 24/5 ऊँ टकवा 33-8 K-M 16-17-24-25		
1. Minimum distance required from the nearest National Highway and State Highway	1.0	35 km
2. Minimum distance required from the nearest outer limit of major district roads and other roads	0.1	0 km
3. Minimum distance required from the limits of National Capital Territory of Delhi	5.0	150 km.
4. Minimum distance required from the limits of nearest Municipal Corporation	3.0	35 km.
5. Minimum distance required from the nearest Town/City/Municipal Limits	1.5	21 km.
6. Minimum distance required from the nearest Village Phimni. In case if there is no phimni then the distance will be measured from village Lal Dora	1.0	1.5 km. (1550 मीटर)
7. Minimum distance required from approved water supply scheme open to sky of 15 20 Kl capacity	1.5	2.1 km.
8. Minimum distance required from any indoor health treatment and catering to 25 or more bed for catering indoor patients	1.0	7 km.
9. Minimum distance required from Educational institutions	0.5	1.6 km.

नोट: नम्बर खानवा 197  
16-17 मिन - 24/5 मिन - 25 मिन टकवा नम्बरी 33-8 मुजालिका

खानवा साइड टकवा अनुसार कोलेज न 2 की दूरी 110 मीटर है। सिमोई केसा है।

फाइल - 427

Reader/विशिष - 10-01-2018

आपका साथ मौजा जई सुयना एका पकवाई द्वारा प्राप्ति रिपोर्ट उपरोक्त में आपका  
आभासी कार्यावाही हेतु धन्य है।

Am

NAIB TEHSILDAR

Toshama

10/01/2018

212  
23/1/23

Sh. Keshav Singh  
for NA & 23

F.R. SC'B  
AEE-I, AEE-II, CLERK-I, CLERK-II  
R

23/1/23

प्रेषक

तहसीलदार  
तोशाम

प्रेषित

हरियाणा राज्य प्रदुषण नियन्त्रण बोर्ड  
भिवानी

यादि क्रमांक 435/र/र/र दिनांक 23.01.2023

विषय - clarification regarding providing siting parameters of M/s  
ABRM Construction Material Pvt. Ltd. Khanak, Bhiwani .

उपरोक्त विषय की अनुपालना में ABRM Construction Material Pvt. Ltd.  
खानक का मौका निरीक्षण किया गया। मौका निरीक्षण की मूल रिपोर्ट साथ संलग्न है। रिपोर्ट  
आपकी सेवा में आगामी कार्यवाही हेतु प्रेषित है।

NAIB TEHSILDAR  
Tosham  
तहसीलदार  
तोशाम

for

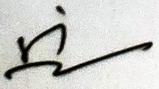
# रिपोर्ट मौका निरक्षण

24

आज रोज दिनांक 23-1-2023 को आमदा आदेश श्रीमान नायब तहसीलदार तोशाम व हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड के पत्र क्रमांक HSPCB/BHI/2023/4809 दिनांक 20-1-2023 की अनुपालना में ABRM Construction Material Pvt Ltd. बानक (भिवानी) का मौका निरक्षण किया गया। श्री कुलदीप सिंह हल्का कानूनगो बाहमराह हल्का पटवारी सुनील कुमार (मय D.G.P.S.RTK. सहकर्मी सहित) व ABRM Construction के प्रतिनिधि मौका पर पहुंचा। पटवारी हल्का से प्राप्त रिकार्ड व ABRM Construction Material Pvt Ltd. के साइट प्लान अनुसार खसरा नम्बरान 197//16,17 मिन,24 मिन ,25 मिन. का नक्शा लैपटाप में बनवाकर के अवलोकन किया। मौका के आस-पास सर्वेरी पत्थरो का अवलोकन किया। मौका पर मौजूद मुस्तील नम्बर 182//5,197//25,249//25. पर सर्वेरी पत्थर मौका पर मौजूद पाये। इन मुस्तील नम्बरान को एक दूसरे के साथ जाँच की जो सही पाये। मौका पर मौजूद सर्वेरी पत्थरो को मुस्तील मौका मान कर इस्तेमाल अराजी के किलाबंदी के नियमानुसार ABRM Construction के साइट प्लान के नम्बर खसरा 197//16,17 मिन,24 मिन ,25 मिन. (24 कनाल 0 मरला) को मौका पर कायम किया गया। मौका निरक्षण उपरान्त माँगी गई बिन्दुवार रिपोर्ट निम्नलिखित है -

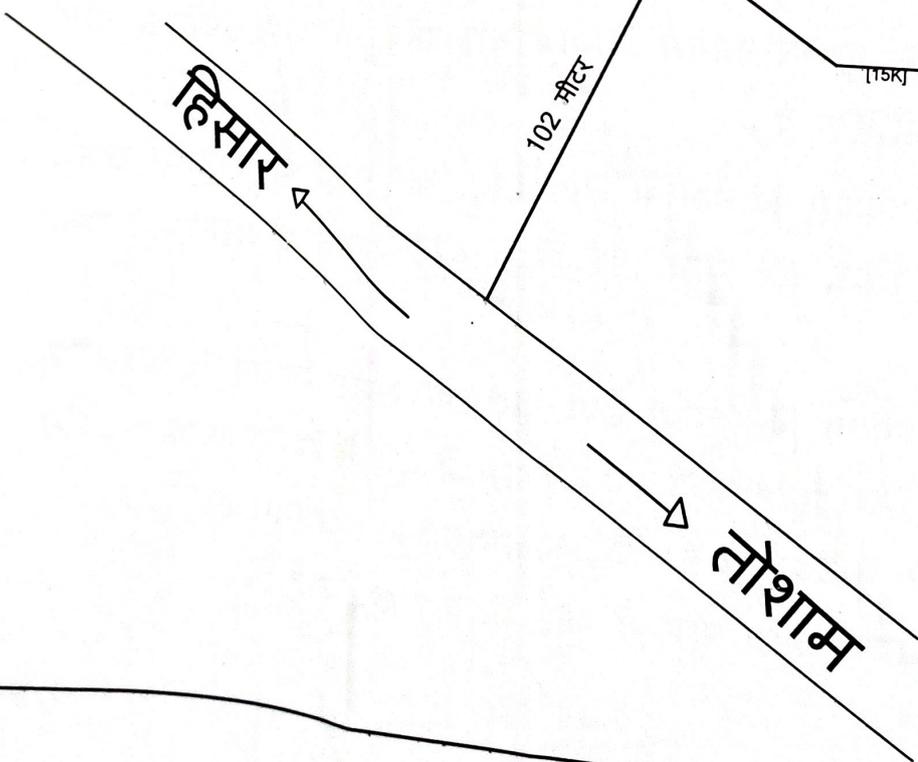
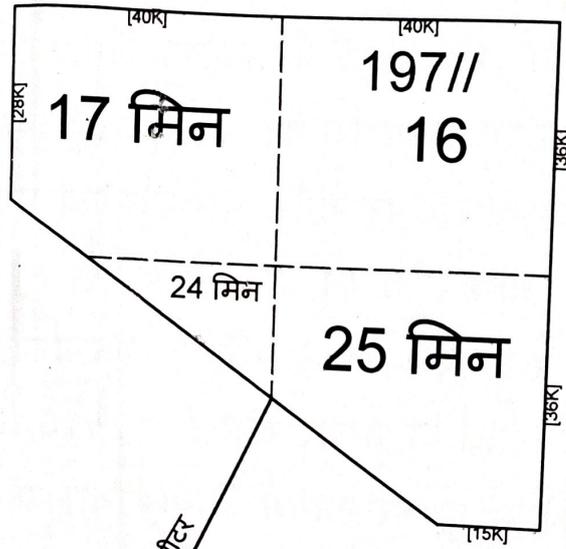
- 1) ABRM Construction Material Pvt Ltd. का प्लांट व मशीनरी खसरा नम्बर 197//16,17 मिन, 24 मिन ,25 मिन. (24 कनाल 0 मरला) में लगी हुई है।
- 2) ABRM Construction Material Pvt Ltd. के खसरा नम्बर 197//16,17 मिन, 24 मिन ,25 मिन. (24 कनाल 0 मरला) की दूरी डिस्ट्रिक्ट हाइवे व अन्य रोड से न्यूनतम दूरी 102 मिटर है। जिसका नक्शा साथ सलंगन है।
- 3) राजस्व रिकॉर्ड अनुसार आस पास में कोई भी वन क्षेत्र नहीं है।

बाद मौका निरक्षण रिपोर्ट सेवा में पेश है।

  
23/1/23  
हस्ताक्षर पटवारी

  
हस्ताक्षर कानूनगो  
23/1/23

Site Plan Of Khasra No - 197//16,17 मिन ,24 मिन,25 मिन  
Situating At Vill - Khanak Teh - Tosham Distt - Bhiwani.



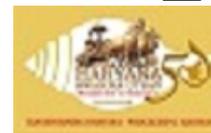
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## HARYANA STATE POLLUTION CONTROL BOARD

SCF-32, sector 13, HUDA, Bhiwani Ph. 01664-240259 Email:- hspcbrojr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313129223BHICTOA32815268

Dated:24/01/2023

To.

M/s :ABRM CONSTRUCTION MATERIAL PRIVATE LIMITED  
VPO KHANAK TEH TOSHAM (BHIWANI)

Subject: Grant of consent to operate to M/s ABRM CONSTRUCTION MATERIAL PRIVATE LIMITED.

Please refer to your application no. 32815268 received on dated 2023-01-14 in regional office Bhiwani. With reference to your above application for consent to operate, M/s ABRM CONSTRUCTION MATERIAL PRIVATE LIMITED is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR
<b>Period of consent</b>	24/01/2023 - 31/03/2027
<b>Industry Type</b>	Stone crushers
<b>Category</b>	ORANGE
Investment(In Lakh)	320.20001
Total Land Area(Sq. meter)	12140.0
Total Builtup Area(Sq. meter)	7000.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	SEPTIC TANK
2. Trade	na
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
Number of stacks	1
<b>Height of stack</b>	
1. NA	
<b>Emission parameters</b>	
1. SPM	600 micro gm/m <sup>3</sup>
<b>Product Details</b>	
1. roari, bazri, zeera	5000 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	KL/day
<b>Raw Material Details</b>	
rock stone	5000 Metric Tonnes/Day

*Regional Officer, Bhiwani*  
*Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

### **Specific Conditions :**

1. The CTO so granted is for the unit established on the land having Khasra Nos.197/16, 17 min, 24 min, 25 min. Total land measuring (24 K- 0M) i.e. on the same land for which CTE obtained and land papers submitted by the unit. In case the unit is found established on other land or not meeting the siting norms as per notification date 11.05.2016 as amended till date, the CTO so granted will be revoked following due procedure.

2. That the unit will run and maintain the APCM/ physical control measures to bring the emissions within limits prescribed by the Board.

3. The unit will keep the air emissions within limits prescribed limits by the Board/under provision of EP Act, 1986.

4. The unit will submit the analysis report of Air emission from Board's Laboratory within 90 days from issue of this CTO.

5. The unit will apply for renewal of consent at least 90 days before expiry date of the consent.

6. The unit will abide with the directions/guidelines HSPCB/CPCB/ CaQM/any court decision /direction of any competent authority.

7. The unit will make stringent compliance of stone crusher notification 11.05.2016 as amended till date.

8. The unit will adhere to the production capacity mentioned in CTE/CTO certificate. If unit found violating the production capacity, the CTO so granted shall be revoked automatically.

9. The unit will procure the raw material from legitimate source only.

10. This CTO is without prejudice to any action to be taken against the unit and against it's responsible

Persons under the provisions of applicable laws / acts / notification / courts order to be taken in Respect of any violations found at any stage without any claim of the unit.

11. The unit will obtain prior NOC/Permission from central Ground Water Authority or from HWRA i.e. Competent Authority of the state, in case underground water resource is used by the unit.

12. The unit will abide with the directions/guidelines HSPCB/CPCB/CAQM/ direction of any competent authority or any relevant decision of any Court.

13. If fails to comply the provisions of said notification, the CTO so granted shall be revoked automatically without giving any notice.

14. The unit will plant sufficient Nos. of trees within & outside the premises during coming monsoon season or with the approval of Forest Department as per notification dated 11.5.2016.
15. Unit will not discharge any trade effluent inside or outside their premises.
16. Unit will maintain record of running of ACM i.e. Electricity & water consumed for spraying/dust suppression & used for domestic purpose.
17. The unit will not change its manufacturing process without prior permission of the Board.
18. Unit will deposit balance consent fee if any found due as at any stage.
19. If the unit is found not complying the conditions of CTO so granted at any stage. The unit will be liable for legal action, closure action as per the provisions of environmental Acts/laws and for levy of Environment Compensation on the basis of polluter pay principal as per the directions of Hon'ble NGT / CAQM/CPCB/ HSPCB issued from time to time.

*Regional Officer, Bhiwani*  
*Haryana State Pollution Control Board.*

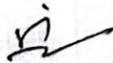


## रिपोर्ट मौका निरक्षण

आज रोज दिनांक 23-1-2023 को आमदा आदेश श्रीमान नायब तहसीलदार तोशाम व हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड के पत्र क्रमांक HSPCB/BHI/2023/4809 दिनांक 20-1-2023 की अनुपालना में ABRM Construction Material Pvt Ltd. बानक (भिवानी) का मौका निरक्षण किया गया। श्री कुलदीप सिंह हल्का कानूनगो बाहमराह हल्का पटवारी सुनील कुमार (मय D.G.P.S.RTK. सहकर्मी सहित) व ABRM Construction के प्रतिनिधि मौका पर पहुंचा। पटवारी हल्का से प्राप्त रिकार्ड व ABRM Construction Material Pvt Ltd. के साइट प्लान अनुसार खसरा नम्बरान 197//16,17 मिन,24 मिन ,25 मिन. का नक्शा लैपटाप में बनवाकर के अवलोकन किया। मौका के आस-पास सर्वेरी पत्थरो का अवलोकन किया। मौका पर मौजूद मुस्तील नम्बर 182//5,197//25,249//25. पर सर्वेरी पत्थर मौका पर मौजूद पाये। इन मुस्तील नम्बरान को एक दूसरे के साथ जाँच की जो सही पाये। मौका पर मौजूद सर्वेरी पत्थरो को मुस्तील मौका मान कर इस्तेमाल अराजी के किलाबंदी के नियमानुसार ABRM Construction के साइट प्लान के नम्बर खसरा 197//16,17 मिन,24 मिन ,25 मिन. (24 कनाल 0 मरला) को मौका पर कायम किया गया। मौका निरक्षण उपरान्त माँगी गई बिन्दुवार रिपोर्ट निम्नलिखित है -

- 1) ABRM Construction Material Pvt Ltd. का प्लांट व मशीनरी खसरा नम्बर 197//16,17 मिन, 24 मिन ,25 मिन. (24 कनाल 0 मरला) में लगी हुई है।
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- 3) राजस्व रिकार्ड अनुसार आस पास में कोई भी वन क्षेत्र नहीं है।

बाद मौका निरक्षण रिपोर्ट सेवा में पेश है।

  
23/1/23  
हस्ताक्षर पटवारी

  
हस्ताक्षर कानूनगो  
23/1/23













S/S Tank

Co. 28081681

Size 1935 x 1935



SPOT INSPECTION REPORT of M/s ABRM Construction Material Pvt. Ltd., VPO

38

Khanak, Bhiwani**A. General Information of unit**

1. Name and Address of the unit : M/s ABRM Construction Material Pvt. Ltd.,  
Khanak, Bhiwani  
*abrm construction material pvt ltd @  
g mail. com  
9992626060*
2. Email ID of the unit/occupier :
3. Telephone Nos. :
4. Fax Nos. :
5. Date & Time of Inspection : *26-7-2023*
6. Category Unit : Red/ Orange/Green
7. Type of Units: 17Cat./Seriously polluting /others  
*ie - Stone Crusher*
8. Size of unit based upon investment cost of Plant and Machinery : Large/Medium / Small ✓
9. Name of the representative of the unit with designation present at the time of inspection :
10. Name of Directors/partners/ Proprietor/ Manager/ Occupier etc. : *Sh Jaginder (Partner)  
Smt Ahita, Smt Sonika, Smt Neelam.*
11. Detail of products /by product manufactured ( with capacity of installation & quantity per annum): *Grit and Stone dust upto 5000 MTD*
12. Detail of Raw Material used (with quantity per annum) : *Quarried Stone Boulders 5000 MTD  
Crushing of Stones*
13. Manufacturing Process ( in brief) :
14. Details of Machinery installed involving pollution process :
- a) Jaw crusher ✓ one
- b) Cone crusher ✓ one
- c) Granulator
- d) Rotopactor
- e) Vibratory screen ✓ 2 Nos
15. Date of commissioning of the unit :
16. Status of Consent to Establish (with capacity) :
17. Status of Consent to Operate (with capacity) :
18. Status of Authorization under HWM Rules : *Obtained vide No. 313129221 BHI CTE/10884718 dt 07-04-2021  
Obtained vide No 313129223 BHI CTO 32815268 dt 24-1-2023  
- NA -*

**B Air Pollution**

1. Source of air emissions from process of unit including : *Process Emission*  
Fugitive emission *with type of Boilers/Furnace*  
Capacity & stack height.
2. Status of online monitoring system (Stacks/AAQ) : *- NA -*  
If applicable
3. Details about deviation in the details/ stack of Air : *- NA -*  
Emission/ type of fuel if any already provided to Board.
4. Detail of stacks/ chimney/ vents : *- NA -*
5. Whether Height of all stacks/ chimneys as per norms : *- NA -*
6. Capacity of D.G. Sets : *NIL*
7. Stack height of D.G sets above programme and Whether as per norms : *NA*
8. Status of Acoustic Enclosure on D.G sets : *NA*

9. Noise results of DG sets monitoring during inspection :
10. Type & Quantity of Fuel used :  
(Separate for each source) Electricity
11. Status of Air Pollution control Devices (APCD) : Yes, Required
- a) Required or Not
- b) The following pollution control devices and measures are required to be installed and operated as Mandatory obligation by the stone crushing units under the Environment Protection Rules, 1986.

Sr. No	Required	Provided
1.	Dust containment cum suppressing system for equipment in the form of covered sheds and sprinklers	Provided Covered shed. and sprinkles
2.	Construction of approved wind breaking wall of at least 50 meter length and minimum 16 feet height alongwith provision of telescopic chute to ensure that the crushed material from the nod is released from a point which is at least 2 feet below the height of the wind breaking wall. The wall shall be	Provided Wind Breaker, 8 Wall L-61 Mtr x 16 Ht and provide chutes on the delivery conveyors Beside stone unit has also provided boundary wall of 6 Ht all around
3.	Construction and maintenance of metalled roads for vehicular movement within the premises of the crushing units or within the zone housing the stone crushing units as approved by the Haryana State Pollution Control Board at the time of grant of Consent to Establish	Provided
4.	Regular cleaning and wetting of the ground within the premises and the remaining enclosure of the crushing units and the zone where the unit is situated	Being done
5.	All stone crushing units shall provide a green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier/barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be letter than the height of the highest tip of the conveyor belts	The planted 300 plants as green belt though these are small in size. Beside this unit has provided Barricade of flexible cloth on the Boundary Wall up the height of 16 feet
6.	The stone crushing units shall provide at least 50 number sprinklers alongwith a water storage facility of minimum 10 kilolitre capacity. Further they must sprinkle at least 10 kilolitre of water per day for a stone crushing capacity of 100 tones per day and pro rata accordingly for higher capacity crushing units.	Provided Water Sprinkler 70 Nos and Storage Tank 2 Nos Tank 1 = 3.8 M x 3.9 M x 3.1 M Capacity = 37.6 KL approx Tank 2 = 3.5 M x 3.30 M x 3.2 M Capacity = 36 KL approx
7.	In order to ensure the regular operation of sprinklers system, the stone crushing units will provide inter locking system alongwith separate energy meter having load survey and demand factures.	Interlocking provided

<p>8. A complete hour-wise log book as recorded by the energy meter for the consumption of energy by such pollution control measure me made available to the Haryana State Pollution Control Board or its authorized officers immediately on its demand on the spot or within a period of three working hours thereafter at the most.</p>	<p>Maintained log book of sprinkler system</p>
<p>9. The stone crushing units shall obtain raw material only from legal sources and will have exclusive contract with the legitimate mining lease holder and will submit complete data relating to the sources and quantity of raw material utilized and exploited by the stone crushing units alongwith production data, taxes and duties paid as applicable thereon under the law of land.</p>	<p>The unit is obtaining raw material from legal source i.e. MSIDC Khanak</p>

- c) Details of APCD provided with details of all : Components Covered Shed 2 Nos, Wind Breaking wall, Metalled Road, tree plantation
- d) Whether Structurally adequate or Not : Yes
- e) Whether operating APCD Satisfactorily : Yes, sprinkler found operational
- 12. Whether provided separate flow meters in case of wet : Scrubber NA
- 13. Whether maintained Log Book for consumption of : Electricity /Chemicals/ water of APCB NA
- 14. Details of treatment of effluent in case of wet scrubber : & its mode of disposal NA
- 15. Whether provided sampling arrangement : On all stack/ chemneys including DG set. NA
- 16. General Remarks. :

**C Water Consumption**

- 1. Source of water supply : Through Pvt Tankers
- 2. Details of measuring devices provided if any such as flow : Meters, V- notch etc. - NA -
- 3. Whether measuring device has been sealed : - NA -
- 4. Whether maintained the log book for supply of water : From all sources & consumption for various uses.
- 5. Details of water consumption per day/ month
  - a) Domestic Purpose 2.0 KL
  - b) Boiler /cooling -
  - c) Industrial use ( Easily Biodegradable) : for sprinkling
  - Water required for sprinkling & cleaning
  - d) Industrial use (Not Easily Biodegradable) NIL
  - e) other
- 6. General Remarks the unit is not having any Borewell / tube well.

**D. Water Pollution**

No Water Polluting Process **41**

1. Source & process of water pollution including raw :
2. No. of outlets for discharge of effluent :
3. Quality of Effluent in KLD :

Domestic:	One
Trade :	NIL
Domestic :	1.0 KLD
Trade :	NIL

4. Status of Effluent Treatment Plant (ETP)/ :  
Sewage Treatment Plant (STP)

- |  | STP   | ETP                 |
|--|---|---------------------|
| a) Required or Not   |   |                     |
| b) Installed or Not :  |   |                     |
| c) Details of STP/ETP Provided (if required) with :<br>Detail of all components and technology used  | NA  | Not Required - NA - |
| d) Whether structurally adequate or not :  | NA  |                     |
| e) Whether operating STP/ETP satisfactorily :  | NA  |                     |
| f) Whether provided online chemical dosing system/<br>pH meter   | NA  |                     |
| 5. Mode of Discharge of effluent :   |   |                     |
|  | Domestic :  | RT/SP               |
|  | Trade :   | - NA -              |
| 6. Name of water recipient body if any :   |   |                     |
| 7. Detail of land in case effluent is discharged for :<br>Percolation /irrigation purposed with justification for<br>Its 100% utilization. | NA  |                     |
| 8. Status of ZLD as per CPCB direction if applicable :   | NA  |                     |
| 9. Whether provided flow meters on outlets & inlet of :<br>ETP/STP   | NA  |                     |
| 10. Whether provided separate electricity meter on :<br>ETP/STP.   | NA  |                     |
| 11. whether maintained Log Book for consumption of :<br>Electricity /chemicals/ Quantity of effluent. :                                    | - NA -  |                     |
| 12. Status of online monitoring system, if applicable :  | - NA -  |                     |
| 13. General Remarks :  | The stone crushing unit has installed<br>required APCM as per notification dt 11.5.2016 and<br>found complying. |                     |

*Asw*  
1  
Naib Tehsil dgt.

*[Signature]*  
RO, M.P.C.B

c/s  
*[Signature]*  
SDM Talham

**HARYANA STATE POLLUTION CONTROL BOARD**  
**SPOT INSPECTION REPORT OF THE INDUSTRIES**

Annexure-A

<p><b>A</b> <u>General Information of unit</u></p> <p>1. Name &amp; Address of the unit</p> <p>2. Email id of the unit/occupier</p> <p>3. Telephone No</p> <p>4. Fax Nos.</p> <p>5. Date &amp; Time of Inspection</p> <p>6. Category Unit</p> <p>7. Type of Units</p> <p>8. Size of unit based upon investment cost of Plant &amp; Machinery</p> <p>9. Name of the representative of the unit with Designation present at the time of the Inspection</p> <p>10. Name of the Directors/partners/Proprietor/ Manager / Occupier etc.</p> <p>11. Detail of products / by product manufactured (with capacity of installation &amp; quantity per annum)</p> <p>12. Detail of Raw Material used (with quantity per annum)</p> <p>13. Manufacturing Process (in brief)</p> <p>14. Detail of Machinery installed involving polluting Process</p> <p>15. Date of Commissioning of the unit</p> <p>16. Status of Consent to Establish</p> <p>17. Status of Consent to Operate</p> <p>18. Status of Authorization under HWM Rules</p> <p><b>B.</b> <u>Air Pollution</u></p> <p>1. Sources of air emissions from process of unit including: Fugitive emissions with type of Boilers/Furness, Capacity &amp; stack height.</p> <p>2. Status of online monitoring System (Stacks/AAQ) If applicable</p> <p>3. Details about deviation in the details/ stack of Air emission /type of fuel if any already provided to Board.</p> <p>4. Detail of Stacks / Chimneys / Vents</p> <p>5. Whether Height of all stacks / Chimneys as per norms:</p> <p>6. Capacity of D.G. Sets</p> <p>7. Stack height of D.G. Sets above programme and Whether as per norms</p> <p>8. Status of Acoustic Enclosure on D.G. Sets</p> <p>9. Noise results of DG Sets Monitored during inspection:</p> <p>10. Type of Quantity of Fuel used (Separate for each source)</p> <p>11. Status of Air Pollution Control Devices (APCD)</p> <p>(a) Required or Not</p> <p>(b) Provided or Not</p> <p>(c) Detail of APCD provided with detail of all Components:</p> <p>(d) Whether Structurally adequate or Not</p> <p>(e) Whether operating APCD Satisfactorily</p> <p>12. Whether provided separate flow meters in case of wet: Scrubber</p> <p>13. Whether maintained Log Book for consumption of Electricity / Chemicals / water for APCD.</p> <p>14. Detail of treatment of effluent in case of wet scrubber: &amp; its mode of disposal.</p> <p>15. Whether provided Sampling arrangements on all Stacks / Chimney including DG Sets.</p> <p>16. General Remarks</p> <p><b>C</b> <u>Water Consumption</u></p> <p>1. Sources of water supply</p> <p>2. Detail of measuring devices provided if any such as flow: Meters, V-notch etc.</p> <p>3. Whether measuring devices has been sealed</p> <p>4. Whether maintained the log book for supply of water: From all sources &amp; consumption for various uses.</p> <p>5. Detail of Water Consumption per day / month</p> <p>(a) Domestic Purpose</p> <p>(b) Boiler / Cooling</p> <p>(c) Industrial use (Easily Biodegradable)</p> <p>(d) Industrial use (Non Easily Biodegradable)</p> <p>(e) Other <u>dust suppressant, plantation</u></p> <p>(f) General Remarks</p>	<p>M/S ABRM Construction Material Private Limited,  VPO Khana, Teh. Tasham, Bhiwani</p> <p>abrmconstructionmaterialprvtltd@gmail.com</p> <p>99 926 26000</p> <p>26/07/2023</p> <p>Red / Orange / Green</p> <p>17 Cat. / Seriously Polluting/ others</p> <p>Large / Medium / Small</p> <p>Sh. Krishan Malik (Partner of unit)</p> <p>Sh. Jaginder (Partner)</p> <p>Smt Anita, Smt. Sonika, Smt. Akelum</p> <p>Stone dust, grit (5000 MTD)</p> <p>Rock Stone boulder (5000 MTD)</p> <p>Stone crushing, screening, storage, transportation</p> <p>Two crushers, 2<sup>nd</sup> crusher, screening, packing</p> <p>2023</p> <p>obtained</p> <p>obtained upto 31/03/2027 vide A.No 32815268 dt 24/01/2023</p> <p>N.A.</p> <p>process emission</p> <p>N.A.</p> <p>No deviation</p> <p>N.A.</p> <p>N.A.</p> <p>N.A. as no DG Set found during inspection</p> <p>N.A.</p> <p>N.A.</p> <p>Electricity</p> <p>Metalled Road • plantation</p> <p>Covered Conveyer • Water tank</p> <p>Covered shed</p> <p>APCDs provided. Sprinklers</p> <p>seems adequate</p> <p>operating during inspection</p> <p>N.A.</p> <p>Logbook maintained</p> <p>N.A.</p> <p>N.A.</p> <p>Air sample collected from inward A&amp;A Ambient &amp; outward A&amp;A process to confirm adequacy of air emission with inlets or not?</p> <p>through tanker</p> <p>Yes provided</p> <p>N.A.</p> <p>Maintained logbook of consumption</p> <p>01-02 KLD</p> <p>NIL</p> <p>NIL</p> <p>NIL</p> <p>10-12 KLD approx</p>
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- D. Water Pollution
- Source & processes of Water Pollution including raw :  
Water treatment if any
  - No. of outlets for discharging of effluent
  - Quantity of Effluent in KLD
  - Status of Effluent Treatment Plant (ETP)/  
Sewage Treatment Plant (STP)
    - Required or Not
    - Installed or Not
    - Detail of STP/ETP Provided (if required) with  
Detail of all components and technology used
    - Whether structurally adequate or not
    - Whether operating STP / ETP Satisfactorily
    - Whether provided online chemical dosing system/  
pH meter
  - Mode of Discharge of effluent
  - Name of Water recipient body if any
  - Detail of land in case effluent is discharged for  
Percolation / irrigation purpose with justification for  
its 100% utilization.
  - Status of ZLD as per CPCB directions if applicable
  - Whether provided flow meters on outlet & inlet of  
ETP / STP
  - Whether provided separate electricity meter on  
ETP / STP
  - Whether maintained Log Book for consumption of  
Electricity / Chemicals / Quantity of effluent.
  - Status of online monitoring System, if applicable
  - General Remarks

E. Hazardous Waste Management

- Category of Hazardous Waste generated as per rules :
- Type & Qty. of Hazardous Waste generated
- Stock-Pile Quantity of Hazardous Waste
- Mode of Disposal & treatment of Haz. Waste
- Size of Hazardous waste storage site
- Display Board for Hazardous Waste at Factory Gate  
Provided or not
- Whether agreement made with the service provider  
for disposal of hazardous waste (if yes, give detail with  
validity)
- Details of Hazardous Waste transported to service provider

F. Hazardous Chemicals Handling & Management and PLI Act, 1991

- List & Qty. of Hazardous chemical handled & used  
(if any) with threshold quantity
- Whether prepared on site emergency plan and taken  
Insurance policy under PLI Act, 1991.
- Name of Insurer agency with date & validity of policy :
- Whether Hazardous chemicals handling & storage  
Facility is adequate.
- Remarks:-

Unit is a stone Crusher & inspection done in reference to MI allotted through  
HROCCMS & unit was found provided Adequate APCM to curb dust emission  
from the process (photographs enclosed), also to check adequacy of APCMs  
air sample from O2 point collected (Inward & outward) & send to lab for  
analysis.

Domestic only

Domestic : 01  
Trade : 00  
Domestic : 0.5 - 1 / TLD approx  
Trade : N.A

N.A

N.A

Domestic: Septic tank with soak pit  
Trade: N.A

NIL

N.A

N.A

N.A

N.A

N.A

N.A

N.A

(i) Incinerable  
(ii) recyclable  
(iii) disposable  
for landfill  
(iv) Total

N.A

N.A

N.A

N.A

N.A

N.A

N.A

N.A

Signature of the representative of the unit  
Name :  
Designation :  
Address :

Signature of the Officer/Officers  
26/7/2023  
of the Board who conducted the inspection  
Name : Anuj  
Designation : AEE



Laboratory of the  
Haryana State Pollution Control Board  
Vikas Sadan, Ist Floor, Gurgaon

FORM IV ( See Rule 14)

Report No.: 211-212

Dated-29<sup>th</sup> July, 2023

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the **26<sup>th</sup> day of July, 2023** from **Sh. Anuj Narwal, AEE** a sample of Ambient & Process emission of **M/s ABRM Construction Material Private Limited, VPO-Khanak, Teh-Tosham, Bhiwani** collected on **26/07/2023** from inward and outward wind direction of crusher. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from **26/07/2023** to **29/07/2023** and declare the result of analysis to be as follow:-  
**Process Emission**

Sr. No.	Location of Sampling Point	Inward & Outward Direction of wind	
		26/07/2023	26/07/2023
1.	Date of sampling	-	-
2.	Sampling started at	-	-
3.	Sampling completed at	-	-
4.	Actual time of sampling	30 min	30 min
5.	Flow rate of SPM(m <sup>3</sup> /min)	1.1	1.1
6.	Volume of air sampled for SPM(m <sup>3</sup> )	33	33
7.	Average Ambient Temperature	31°C	31°C
8.	Weather condition	Normal	Normal
RESULTS		Inward Direction	Outward Direction
10	Suspended Particulate Matter ug/Nm <sup>3</sup>	3698	4110

The condition of the seal, fastening and container on receipt was as follows:  
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.  
Signed this on 29<sup>th</sup> July, 2023

Laboratory of The  
Haryana State Pollution Control Board  
Vikas Sadan, Gurgaon

Board Analyst

To

The Member Secretary  
Haryana State Pollution Control Board  
C-11, Sec.-6, Panchkula (Haryana)



**Regional Office**  
**Haryana State Pollution Control Board,**  
 SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani  
 Email-hspcbrojr@gmail.com

No. HSPCB/BHI/2023/1409

Dated:- 25/07/23

Hon'ble NGT Matter  
Most Urgent

To

The District Forest Officer,  
 Bhiwani

**Sub: Providing Status of Plantation at M/s ABRM Construction Material Pvt. Ltd.,  
 Khanak, Bhiwani.**

**Ref: Kindly refer to the subject noted above.**

In this regard, it is requested to provide the information regarding the current status of the plantation at M/s ABRM Construction Material Pvt. Ltd., Khanak, Bhiwani including details of the land area covered and the species of plants provided at the stone crusher, and whether the plantation is as per stone crushing notification dated 11.05.2016.

You are therefore requested to provide the information within 07 days in this office. Timely access to this information will enable us to evaluate the compliance status of the above said unit as required to submit status report before the Hon'ble NGT and to take appropriate action.

Endst No. HSPCB/BHI/2023/1410-1411

A copy of above is forwarded to the following for information please:-

1. The Deputy Commissioner, Bhiwani
2. The Sub Divisional Magistrate, Tosham, Bhiwani

  
 Regional Officer,  
 Bhiwani Region

Dated : 25/07/23

  
 Regional Officer,  
 Bhiwani Region



**FOREST DEPARTMENT GOVT. OF HARYANA**  
**O/o Deputy Conservator of Forest(T), Bhiwani.**

Meham Road, Vidya Nagar, Bhiwani, Tel. No. 01664-242430, E-mail:-dfo.bhiwani@yahoo.com

क्रमांक / 1078

दिनांक / 03/08/2023

सेवा मे,

क्षेत्रीय अधिकारी,  
 प्रदूषण नियंत्रण बोर्ड,  
 भिवानी।

F.R.  
 AEE-I, AEE-II  
 Clerk-I, Clerk-II

03/08/2023

**विषय : Providing Status of Plantation at M/s ABRM Construction Material Pvt. Ltd.**  
**Khanak, Bhiwani.**

**संदर्भ: आपके कार्यालय का पत्र क्रमांक HSPCB/BHI/2023/1409 दिनांक 25.07.2023.**

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संदर्भाकित पत्र के माध्यम से मांगी गई सूचना के सम्बन्ध में वन राजिक अधिकारी, तोशाम ने मौका निरीक्षण उपरांत अवगत करवाया है कि उक्त साईट का ऐरिया लगभग 4 एकड़ है, जिस पर 326 पौधे लगाये हुए है तथा हरियाणा सरकार की अधिसूचना तिथि 11.05.2016 के अनुसार पौधारोपण सही है। वन राजिक अधिकारी, तोशाम की रिपोर्ट की प्रति साथ संलग्न आगामी आवश्यक कार्यवाही हेतु भेजी जाती है। संलग्न/यथोपरि।

  
 उप वन संरक्षक,  
 भिवानी



# FOREST DEPARTMENT GOVT. OF HARYANA

O/o Range Forest Office, Tosham

Hansi Road, Tosham, E-mail - rftosham@gmail.com

कमांक 243

दिनांक 01/08/23

सेवा में,

वन मण्डल अधिकारी,  
भिवानी।

विषय :- Providing Status of Plantation at M/s ABRM Construction Material Pvt. Ltd. Khanak, Bhiwani.

संदर्भ :- आपके कार्यालय का पृ० क्रमांक 1416 दिनांक 28/07/2023.

उपरोक्त विषय के सम्बन्ध में आपको अवगत करवाया जाता है कि ABRM Construction Material Pvt. Ltd. का ऐरिया लगभग 4 एकड़ है जिस पर 326 पौधे लगाये गये हैं जिनकी उंचाई 4 से 7 फुट तक है। Stone Crushing notification dated 11.05.2016 के अनुसार पौधारोपण सही है। रिपोर्ट आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।



  
वन राजिक अधिकारी,  
तोशाम।